

names and addresses previously gathered by the Customs Officers are correct, are in progress. Therefore, it cannot be stated at this stage that there are no claimants at all for some consignments.

(c) A quantity of 2,87,734 kfi. of nylon yarn was found on verification to have been legally imported and has since been released. Verification in respect of 1,53,008 kg. of nylon yarn is in progress.

(d) 21 persons have been arrested. Their names are:—

Sarvashri Yusuf A. Patel,
Abdul Sattar Abubaker,
Rewaohand Manglani,
Tolaram R. Bhamwani,
Khimji Topandas,
Purushottam Hanumant
Naidu,
Ramchandra Yadao,
Mohindrasing Tejasingh,
Sardalli Mashukali,
Amiruddin Shamsuddin,
Prakashchand Shaligram Ohri
Poonambhai S. Tandel,
Kanjibhai Lala,
Babukhan Amir Khan,
Krishan Hira Alias Madan
Kapoor,
Pratap Venkoji Tinder,
Badshah Mohmed Sayed,
Ashraf Shakoor Kachi,
Ahmed Hasam Ahmedali
Kachi,
Ali Mohmed Abubakar Alana,
and Mohan Ali Mohmed.

Essential Raw Materials for Chemical Fertilizer Industries

1918. Dr. Eaman Sen: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have any proposal under consideration to allow private capital in the exploration and working of essential raw materials for chemical and fertilizer industries; and

(b) if so, whether any licences has been issued for the same?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunathaiah): (a) No. Government have no proposal under consideration to allow private capital in the exploration and working of essential raw materials like pyrites and rock phosphate for chemical and fertilizer industries.

(b) Does not arise.

Nationalisation of foreign Petroleum Companies

1914. Shri K. P. Singh Deo:

Shri P. K. Deo:

Shri P. Parthasarathy:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Petroleum Workers Union has represented to Government to nationalise all the foreign petroleum companies in India; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunathaiah): (a) Yes.

(b) Government does not consider that such a step is necessary.

Electricity in Andhra Pradesh

1915. Shri P. Parthasarathy: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Andhra Pradesh have approached the Central Government for the grant of special funds for completion of many incomplete electricity extension works in Andhra Pradesh; and

(b) if so, the amount granted so far?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

Allotment of Land to Political Parties

1916. Shri Prem Chand Verma: Will the Minister of Works, Housing and Supply be pleased to state:

(a) how many social, educational and political organisations have been allotted land in Delhi;

(b) whether the land thus allotted has been given at Government rates, subsidised rates or at market rates;

(c) the names of organisations which have been allotted land alongwith the area of land allotted and the price per square yard charged from each of them; and

(d) the number of applications pending from such organisations for allotment of land?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to (d). Requisite information is being collected and will be laid on the Table of the House shortly.

Public Sector Undertakings

1917. Shri Prem Chand Verma: Will the Minister of Finance be pleased to state:

(a) the number of people employed in the Public Sector Undertakings; and

(b) the total amount paid to them as wages, salaries etc. annually?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) At the end of 1965-66, the total number of employees in the industrial and commercial undertakings of Central Government was 4,64,481, excluding those employed by the contractors mostly on construction jobs.

(b) During 1966-68, the total bill on account of salaries and wages, other

benefits, etc. amounted to Rs. 143.25 crores. The information in respect of 1966-67 will be available after the closing of Annual Accounts, for which the Companies Act allows a period of six months after the end of the accounting year.

Ramganga Project

1919. Shri D. C. Sharma:
Shri Achal Singh:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether his attention has been drawn to the labour unrest at the Ramganga Project, Kalagarh and the strike by the labourers resulting into delays in the execution of the project;

(b) if so, the steps taken or proposed to be taken to solve the problem; and

(c) the steps taken to see that the project does not lag behind the schedule?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) The Government of U. P. who are administratively concerned and are executing the Project have agreed to the grant of an ad hoc increase of 10% in the wages of workcharged employees subject to a minimum of Rs. 10/- and maximum of Rs. 25/- pending the recommendations of the permanent conciliation Board to whom the matter has already been referred.

(c) The U.P. Government is taking necessary action in the matter. Work on the Saddle Dam has been restarted.

Scheduled Castes

1920. Shri G. Y. Krishnan: Will the Minister of Social Welfare be pleased to state:

(a) whether the term 'Scheduled Castes' has been defined anywhere;

(b) if so, what is that and what is the basis on which it has been determined;